

**GOVERNMENT OF INDIA
CULTURE
LOK SABHA**

UNSTARRED QUESTION NO:934
ANSWERED ON:27.07.2015
Construction near Monuments
Kumar Shri Ashwini

Will the Minister of CULTURE be pleased to state:

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO.934
TO BE ANSWERED ON 27.7.2015
SRAVANA 5, 1937 (SAKA)

CONSTRUCTION NEAR MONUMENTS

934. SHRI ASHWINI KUMAR:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government has imposed any restriction on construction activities within 200 metres periphery of archeological sites in the country;
- (b) if, so the details thereof along with the number of such sites in the country, State-wise;
- (c) the action taken by the Government thereon; and
- (d) the total number of cases where construction activities were allowed within the restricted areas during the last three years in various States?

Answer

ANSWER

MINISTER OF STATE, CULTURE AND TOURISM (INDEPENDENT CHARGE) AND MINISTER OF STATE, CIVIL AVIATION

(DR. MAHESH SHARMA)

(a)&

(b) As per the Ancient Monuments and Archaeological Sites and Remains Act, 1958 (as amended in 2010) persons having buildings or houses in the prohibited area (within 100 metres of protected monuments) of any Centrally protected monument may undertake repairs and renovation after obtaining permission from the Competent Authority on the recommendation of the National Monuments Authority. Further, in case of regulated area (200 metres further beyond prohibited area) the persons may undertake construction, reconstruction, repairs and renovation only after obtaining permission from the Competent Authority on the recommendation of National Monuments Authority.

Provisions of the Act are applicable on 3686 centrally protected monuments under ASI. The State-wise number is at Annexure.

(c) The Central Government have notified Competent Authorities for States and UTs. Further National Monument Authority has also been constituted for grant of permission.

(d) The total number of cases where construction activities were allowed within the regulated area of centrally protected monuments in the country during the last three years is as under:

Year Number of cases

2012-13 1199

2013-14 787

2014-15 815

No permission for construction in the prohibited area has been granted in the last three years.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a)&(b) OF THE LOK SABHA UNSTARRED QUESTION NO.934 FOR 27.7.2015

ABSTRACT OF NUMBER OF CENTRALLY PROTECTED MONUMENTS/ SITES UNDER THE JURISDICTION OF ARCHAEOLOGICAL SURVEY OF INDIA IN THE COUNTRY

Sl.No. Name of State Nos. of Monuments/Sites

1. Andhra Pradesh 129
2. Arunachal Pradesh 03
3. Assam 55
4. Bihar 70
5. Chhattisgarh 47
6. Daman & Diu (U. T.) 12
7. Goa 21
8. Gujarat 203
9. Haryana 91
10. Himachal Pradesh 40
11. Jammu & Kashmir 69

12. Jharkhand 13
13. Karnataka
506

14. Kerala 28
15. Madhya Pradesh 292
16. Maharashtra
285

17. Manipur 01
18. Meghalaya 08
19. Mizoram 01
20. Nagaland 04
21. N.C.T. Delhi 174
22. Odisha 79
23. Puducherry (U.T.) 07
24. Punjab 33
25. Rajasthan 162
26. Sikkim 03
27. Telangana 08
28. Tamilnadu 413

29. Tripura 08
30. Uttar Pradesh 743

31. Uttarakhand 42
32. West Bengal
136
- TOTAL 3686